

poration, the Government of India dropped the fertilizer project at Korba ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : (a) No, Sir. The Government of India asked the Bechtel Corporation in September 1964 to undertake a feasibility study for the production of about 1 million tonnes of Nitrogen. The Bechtel Corporation's report received in January, 1965 indicated *inter-alia* the terms and conditions on which they will participate in the programme of establishing the requisite capacity.

(b) No, Sir.

(c) No, Sir. The Bechtel proposal was rejected in May 1965 and the decision to abandon the Korba project on economic grounds was taken in July, 1965.

WEALTH TAX PAID BY FILM PEOPLE

4407. SHRI ARJUN SINGH BHADORIA : Will the Minister of FINANCE be pleased to state :

(a) the number and names of the Film people paying wealth-tax on wealth ranging between Rs. 1 lakh to 5 lakhs; and

(b) the number of persons with their names paying wealth-tax on wealth of Rs. 5 lakhs and above ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) and (b). The information required is not readily available and is being collected. The same will be laid on the Table of the House as soon as possible.

INCOME TAX ARREARS DUE FROM FILM COMPANIES

4408. SHRI ARJUN SINGH BHADORIA : Will the Minister of FINANCE be pleased to state :

(a) the Income Tax arrears due on the 31st March, 1968 from the (1) Bombay Film Laboratories (P) Ltd., Bombay, (2) Paramount Films of India Ltd., (3) Universal Cine Traders (P) Ltd., (4) M/s. Starling Investment, (5) Twentieth Century Fox Corporation (India) Private Ltd., (6) Sippy Films (P) Ltd., and (7) R. K. Films (P) Ltd., Bombay; and

(b) the names of those among the above mentioned Film Companies against whom steps have been taken by Government to recover the arrears and the nature of steps taken in each case ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE, (SHRI MORARJI DESAI) : (a) and (b) The information is being collected and will be laid on the Table of the House as soon as it is received.

UNTOUCHABILITY

4409. SHRI RABI RAY :
SHRI ANBU CHERJHIAN :
SHRI CHENGALRAY NAIDU :

Will the Minister of SOCIAL WELFARE be pleased to state :

(a) whether it is a fact that the Committee on Untouchability and Economic and Educational Development of Scheduled Castes headed by Mr. Elayaperumal has suggested amendment of the Untouchability (Offences) Act to provide minimum punishment to those who practise untouchability; and

(b) if so, the details thereof ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SOCIAL WELFARE AND IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI MUTHYAL RAO) : (a) and (b). The final report of the Committee is awaited. In its interim report, the Committee has made the following suggestion :—

“The Committee is of the view that unless a minimum sentence is made mandatory by suitable amendment of the Act, the aims of justice would not be met and the purpose of the social legislation would not be served.”

ALLOWANCES AND FACILITIES FOR NURSING STAFF OF GOVERNMENT HOSPITALS

4410. SHRI M. MEGHACHANDRA : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) the details of allowances and facilities the Nursing staff of the Central Government Hospitals in Delhi are at present enjoying;

(b) the working hours of the Nurses in these Hospitals both in the day and night shifts;